THE SCHEDULE

[See sections 18, 20(1), 21(1) and 23(1)]

ORDER OF PRIORITIES FOR THE DISCHARGE OF LIABILITIES OF THE COMPANY

*Post-take-over management period*

**Category I**

Wages, salaries and other dues of the employees of the Company.

**Category II**

Loans advanced by the Central Government.

**Category III**

Any credit availed of by the Company for the purpose of carrying on any trading or manufacturing operations.

**Category IV**

Revenue, taxes, cesses, rates or any other dues to the Central Government or a State Government.

*Pre-take-over management period*

**Category V**

Arrears in relation to contributions to be made by the Company to the provident fund, salaries, wages and other amounts due to the employees of the Company.

**Category VI**

Revenue, taxes, cesses, rates or any other dues, including Employees’ State Insurance contributions, to the Central Government, a Local Authority or a State Electricity Board.

**Category VII**

(i) Any credit availed of by the Company for the purpose of carrying on any trading or manufacturing operations.

(ii) Any other dues.